HIGH COURT OF DELHI: NEW DELHI SHERSHAH ROAD, NEW DELHI-110003

No. 2674 /DHC/GAZ./SPL.MM/2014 Dated: 22.05. 2014.

Appointment of Special Metropolitan Magistrates/Spl.Municipal Magistrates (Littering)

Applications are invited for appointment as Special Metropolitan Magistrates/Special Municipal Magistrates (Littering) under Section 18(1) Cr.P.C. These Magistrates will be required to hold court 6 days in a week either at a fixed place or as mobile court.

The candidates must possess the qualification as prescribed in Rule 3 of Delhi Petty Offences (Trial by Special Metropolitan Magistrate) Rule, 1998 which reads as under:-

- "3. "Qualification:- A person shall not be qualified for appointment as Spl. MM unless he/spe:-
- (1). has been a District Magistrate or a Judicial Officer; or
- (2). has for a period of not less than one year exercised the powers of Sub-Divisional Magistrate; or .
- (3). has for a period of not less than two years exercised the powers of an Executive Magistrate; or
- (4) has held for a period of not less than three years the post of Superintendent or an equivalent post thereto and above on the Establishment of the High Court of Delhi and that of the Courts subordinate thereto and is a law graduate; or
- (5). has held, for a period of not less than five years, a gazetted post under the departments of the Govt. of N.C.T. of Delhi or the Central Govt. and is a law graduate (Preference will be given to those persons who have been dealing with legal affairs or have been working in the departments dealing with legal affairs); and
- (6). has not attained the age of 65 years on the date of conferment of power of Special Metropolitan Magistrate on him/her.

<u>"Explanation:</u> For the purpose of these rules a "law graduate" is a person who is eligible to be enrolled as an Advocate."

Government servants who were dismissed or removed or retired compulsorily from service or subjected to any other penalty for misconduct etc. are not eligible for consideration.

At present there are 25 vacancies and 5 vacancies are expected to arise during the remaining part of the year. A special Metropolitan Magistrate/Special Metropolitan Magistrate (Littering) shall be entitled to such honorarium and out of pocket expenses, as may be fixed by the High Court of Celhi from time to time.

Application in the prescribed form (attached herewith), duly filled in along with passport size photograph duly attested by a gazetted officer affixed thereon, attested copies of requisite documents i.e., date of birth certificate, LLB Degree and Retirement Certificate, may be submitted in the Establishment Branch, Delhi High Court, New Delhi or sent by registered AD post to the Registrar General, Delhi High Court, New Delhi 110003, as to reach on or before 16.06.2014.

The candidates who have already submitted their applications after 23.05.2013 have to apply afresh.

Applications which are incomplete, unsigned without requisite documents and received after the due date shall be rejected summarily and no enquiry will be entertained in this regard. Only eligible and short listed candidates will be called for an interview, if any, on a date to be intimated later and no TA/DA shall be paid to the candidates for the purpose.

(SANGITA DHINGRA SEHGAL) REGISTRAR GENERAL

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PARTICULARS TO BE FURNISHED WITH THE APPLICATION FOR BEING CONSIDERED FOR CONFERMENT OF POWERS OF SPECIAL METROPOLITAN MAGISTRATE UNDER SECTION 18(1) OF Cr. P.C.

Please paste your passport size photograph duly attested.

		#
1.	Name (In BLOCK LETTERS)	
2.	Father's Name	
-3.	Date of Birth with present age	
1	(attach attested copy of DOB/	
·.	Matriculation Certificate)	
4	Present Residential Address &	
	Telephone No.	
51.	Educational qualifications	
,		
6.	Date of retirement	
7	Post held and the Name & address of	
	the department of Govt. of NCT of	선생 보다를 하고 하는 생기를 보는 것이다.
3	Delhi/Central Govt. under which	
	working at the time of retirement	
8	(a) Whether worked as Judicial	영화가 되는 항상 이 회원에 가격이 없는
	Officer/DM/SDM/Executive	[발발: 그리고 바람은 발문화학 시간]
	Magistrate and if so, the period thereof	
	be indicated;	
	(b) Whether has been in service in the	
	High Court of Delhi or in the Courts	
	Subordinate to it and if so the period of	
	service rendered on the post of	[6년 전체 역사학 및 자연도 되기
	Superintendent/AOJ or an equivalent	
	post thereto be indicated;	A. 다음 보다 있는 사람들이 하다.

		(c) Whether has held a gazetted post in	[2016년 1일 일 기계 1일 중 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1
		a department under the C	[인도] 현대 성도 되었는 화경 생기나 있는 다
		a department under the Govt. of NCT	
		of Delhi or Central Govt. and if so the	
		period of service rendered, the post	
		held and the name of the department of	
	:	the Govt. of NCT of Delhi/ Central	
-		Govt. may be indicated;	
	· .		
9	-	(a) Whether has ever been dismissed or	
		removed or compulsorily retired from	
1	·	service or subjected to any other major	
		penalty for misconduct and if so details	
H		thereof be given;	
		(b) Whether has ever been convicted	
ĺ		and sentenced by a Court for any	
	:	offence involving moral delinquency or	[이 곳이 요. 그렇게 되었다고 있는 그리다]
		is charged of any offence constituting	
		moral turpitude and proceedings are	
		pending and if so, details thereof be	
	· 	given;	
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		(c) Whether has ever been declared as	[40] - 1: [44년 경험자 [44년 경기 문제
		being of unsound mind or is deaf or	
		mute or blind or suffering from leprosy	
		Or any other contactions die	
	!	of the contagious disease, and if	
. !	:	or any other contagious disease, and if so, details thereof be given:	
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Whether has ever been conferred powers of Special Metropolitan Magistrate 1/s 18(1) of the Cr. P.C. and if so the details thereof be given.

DECLARATION

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P	lace:	485					
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NOTE:- Kindly furnish Attested copies of D.O.B Certificate, LL.B Degree and Retirement Certificate along with the application.